



GUJARAT HIGH COURT ADVOCATES' ASSOCIATION

1st Floor, Advocate Chamber's Building, High Court Campus, Ahmedabad-60.
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To,

Shri Vikramnath,

Hon'ble The Chief Justice,

High Court of Gujarat,

Sola, Ahmedabad.

Dear Sir,

The Managing committee, in its meeting via Zoom, discussed in detail, several difficulties being faced by the Advocates, based on the feedback and complaints received by the officer bearers and the members of the Managing Committee. The Managing Committee would like to draw the attention of your good self to the following difficulties faced and requests made by the members of the Bar.

1. After the matter is filed, Registry for the very same matter, raises different set of office objections more than once. The Registry be directed to raise the all the objections at once and not in a phased manner.

Sometimes the registry takes much more time, than should be required, in raising the objections. Registry be directed to raise the objections in a week's time of the filing of the matter.

Several unnecessary objections are being raised, notwithstanding, the clear instructions given by your Lordships to circulate the matter on undertaking.

2. Circulation and filing are still very big problems, which are being faced by the members of the Bar. The practise of Filing through mail be kindly restored till the physical functioning of the courts starts. The present system of filing, through e-portal, is very tedious and large numbers of the advocates are still not very comfortable to the same. They had with a lot of difficulty accustomed themselves to the Filing through email, and now with the recalling of the same, they are back to square one.
3. There is common complaint, by a very large number of advocates, that helpline numbers are not being attended to.
4. Matters mentioned before the Hon'ble Court are many a times not listed notwithstanding, even after the Hon'ble Court having ordered to be listed on a particular day.

Committee Members

Darshan A. Dave **Punambhai G. Gadhavi** **Hardikkumar K. Raval** **Himanshi R. Balodi** **Falguni D. Trivedi** **Akash J. Pandya** **Kishan R. Chakrawala** **Chirag A. Prajapati** **Jolly N. Shah** **Dipika P. Bajpai**
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5. Link be sent to all advocates who are desirous of mentioning their matters which are listed before the Hon'ble Court. So that mentioning can take place at 11:00 a.m. by adopting the same formulae which is being applied to mentioning for circulation.
6. The filing of a Vakalatnama by an advocate seeking his appointment as replacement of another Advocate along with the No objection of the former advocate Vakalatnama be accepted by way of E-filing.
7. The Registry be directed to acknowledge the physical filing. In the present system, mail is being sent to the concerned advocate acknowledging his/her matter has been filed. However, the Committee requests to acknowledge it physically the moment the matter is filed
8. Registry be directed to place all the papers filed in the matter, before the Hon'ble Court before the circulation of the matter.

Apropos the representation made by the Bar, The Lordships had appointed the committee of 3 Hon'ble Judges consisting of Hon'ble Justice Sonia Gokani, Hon'ble Justice A.J.Desai, Hon'ble Justice N.V.Anjaria , who discussed the issues with the office bearers of the Bar. The above is the gist and summary of the difficulties faced by the Members and which can be discussed in details either with your Lordships or by either the same above referred committee of Hon'ble Judges or any other committee as your good self may appoint.

Hardik Brahmbhatt

Hon. Secretary

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